

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 362/MP/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in KTPS Units 1&2 (2 x 500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standard.

Petitioner : DVC

Respondents : JBVNL and others

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, DVC

Record of Proceedings

At the outset, the learned counsel of the Petitioner requested time to amend the Petition, which was allowed.

2. The Commission, after hearing the learned counsel of the Petitioner, allowed the Petitioner to file an amended petition on or before **7.10.2024** after serving a copy to the Respondents. The Respondents are permitted to file their replies by **28.10.2024** after serving a copy on the Petitioner, who may file a rejoinder, if any, till **11.11.2024**. Pleadings shall be completed by parties within the due dates mentioned above.
3. The matter will be listed for hearing on **26.11.2024**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

